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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11641/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District and Sessions Judge,
Golaghat

Dated Guwahati, the 9th December, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJ(G)/10703/2024, dated 20.11.2024


Sir,

With reference to the above, I am directed to inform you that Shri Naguib Ahmed, Chief Judicial Magistrate, Golaghat, has been allowed to modify the earlier LTC permission granted to him vide this Registry's letter no. HC.VII-06/10930/2024/A, dated 8th November, 2024. Now, he has been allowed to avail LTC for the block period 2022-2024, for travelling to Jaisalmer (Rajasthan) via Guwahati-Jodhpur-Udaipur and return, along with his wife Smti. Rimpi Ahmed @Rimpi Rani Das and minor daughter Smti. Inaaya Ahmed, w.e.f. 21.12.2024 till 31.12.2024, by the shortest possible route, as per existing Rules.

Further, Shri Ahmed has been allowed to draw 80% as advance payment towards his aforementioned LTC for the block period 2022-2024, together with encashment of 10 days of earned leave.

Shri Ahmed may be informed accordingly.

Yours faithfully,



REGISTRAR (VIGILANCE)

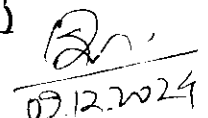
Memo No. HC.VII-06/11642-11645/2024/A.

Dated 9th December, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Naguib Ahmed, Chief Judicial Magistrate, Golaghat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)


09.12.2024